

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 10
TO BE ANSWERED ON THE 22nd July 2024
NORMS TO BLACK LIST AN AIR PASSENGER

10. SHRI PARIMAL NATHWANI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the details of the norms to blacklist an air passenger and put him in 'no fly' category;

(b) whether Government mulls to make such rules more stringent, if so, the details thereof;

(c) the number of incidents of passengers' misbehaviour, quarrels, manhandling of crew members etc., occurred on board in last five years; and

(d) details of the preventive measures that are being taken up so that such issues are contained and controlled?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a) & (b): Directorate General of Civil Aviation (DGCA) has issued CAR, Section 3 - Air Transport, Series M, and Part VI titled Handling of unruly/disruptive passengers, including procedure for placing unruly passenger in No-Fly list.

Adequate regulatory framework are in place to ensure safety of the aircraft/ persons/ property/ good order & discipline on board the aircraft and to handle the unlawful/disruptive behavior on-board the aircraft.

(c): The number of passengers who have been placed in the No Fly list for the last five years which includes incidents of misbehaviour, quarrels, manhandling of crew members, etc are given below:

Year	No. of Passengers
2020	10
2021	66
2022	63
2023	110
2024*	51
Total	300

*** As on 01 July 2024**

(d): The aforesaid CAR contains the preventive measures to contain and control such incidences.
